

ITEM NO.6

REGISTRAR COURT. 1

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. AVANI PAL SINGH

Criminal Appeal No(s). 392/2021

SONU @ PEERA

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(LETTER OF WITHDRAWAL FOR I.A. NO. 37852 OF 2021 (APPLICATION FOR GRANT OF PAROLE) AND I.A. NO. 37853 OF 2021 (APPLICATION FOR EXEMPTION FROM FILING OFFICIAL TRANSLATION) IS TO BE LISTED BEFORE LD. REGISTRAR COURT)

Date : 24-08-2022 This appeal was called on for hearing today.

For Appellant(s)

Mr Vimal Johnson Kerketta, Adv.
Mr Chandan Kumar, Adv.
Mr Prankishan Jana, Adv.
Ms Saloni Sharan, Adv.
Ms Monika, Adv.
Mr. Santosh Kumar - I, AOR

For Respondent(s)

Shashank Shekhar Singh, AOR
Mr Harsh Pratap Shahi, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

Sole respondent is duly represented.

Original records are awaited from the High Court and Trial Court. D.O issued to the concerned High Court was dispatched on 14.7.2022. Awaiting original records from the High Court and Trial Court, list on 28.9.2022.

AVANI PAL SINGH
Registrar